

**M/S. V S L Srinidhi Realities Vs State Of Karnataka Represented By Its
Additional Secretary Urban Development Department No.84/A, Vikasa
Soudha Dr. B R Ambedkar Road Sampangiramanagara Bengaluru -
560001 & Ors**

Court: Karnataka High Court At Bengaluru

Date of Decision: Jan. 23, 2025

Hon'ble Judges: N. V. Anjaria, CJ; M.I. Arun, J

Bench: Division Bench

Advocate: Mallikarjuna, Pramodhini Kishan

Final Decision: Dismissed

Judgement

N.V. Anjaria, CJ

1. Learned advocate Mr. Mallikarjuna appearing for learned advocate Mr. Sampath A for the complainant stated before the Court that order brought

under contempt is complied with and it was further stated by submitting withdrawal memo dated 23.01.2025 that instructions are received from the

complainant to withdraw the contempt petition.

2. Memo is taken on record. Permission is granted to withdraw the petition.

3. The contempt petition is dismissed as withdrawn.